

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 103  
(IB)-667(PB)/2021  
IA/3596/2024

**IN THE MATTER OF:**

**Mr. Anant Saxena (through RP Gagan Gulati )**

**...PETITIONER**

**Section**

**U/s 94 of IBC, 2016**

**Order delivered on 22.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant/PG** :Adv. Iswar Mohapatra & Adv. Markandey Kumar  
Singh

**For the Respondent** :

**ORDER**

**IA/3596/2024**

This is an application filed by the Personal Guarantor under Section 98 for replacement of the earlier RP.

Heard the Ld. Counsel on behalf of the Applicant who submitted that this Adjudicating Authority vide order dated 19.04.2024 had appointed Mr. Rakesh Kumar Gupta as a Resolution Professional, however, he has not accepted the assignment and therefore the replacement has been sought. Order in this matter is **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**